

HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 413 of 2025
(IA no. 696 of 2025)

In the matter of:

Abhisht Kusum Gupta

.....Appellant

V/S

Union of India and Others.

.....Respondent(s)

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Date: 23.01.2026

Place: PATIALA


(Gurinderpal Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Head Office, Patiala
(On behalf of Respondent No. 6)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

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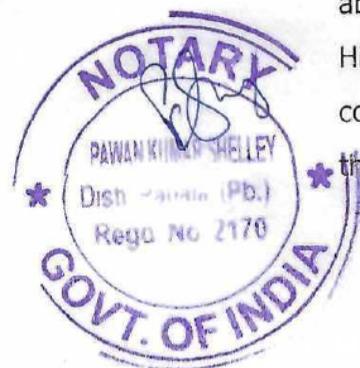
.....Respondent(s)

Short reply by way of affidavit of Er. Gurinderpal Singh, Environmental Engineer, Punjab Pollution Control Board, Nabha Road, Patiala on behalf of Punjab Pollution Control Board (Respondent No. 6) in compliance to order dated 28.10.2025.

I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully showeth

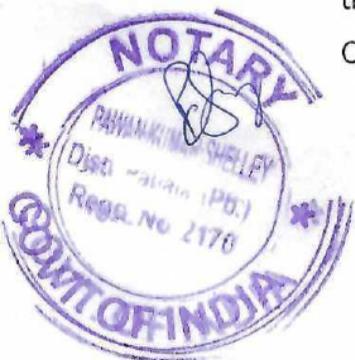
- 1) That the deponent namely Er. Gurinderpal Singh is working as Environmental Engineer in Punjab Pollution Control Board and is posted in the Head Office of the Board at Patiala. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present short reply by way of affidavit on behalf of the Punjab Pollution Control Board i.e. respondent no. 6.
- 2) That applicant has filed Original Application no. 413 of 2025 and raised a plea about the pollution in Rivers Jhelum, Chenab, Ravi, Beas, and Sutlej in Punjab, Himachal Pradesh and Jammu and Kashmir which alleged to be collectively constitute lifeline of the Indo-Gangetic Plain. The allegation of the applicant is that these rivers are facing degradation due to unregulated industrial discharge,



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large scale sand mining, encroachment and illegal constructions along with the river bank. The applicant has also raised allegations of unauthorised use of the flood plain areas of these rivers.

- 3) That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 28.10.2025 thereby directing the applicant to serve the respondents and file the affidavit of service at-least one week for the next date of hearing (28.01.2026).
- 4) That the matter has been examined and it is respectfully submitted that in the erstwhile State of Punjab, five rivers namely Beas, Chenab, Jhelum, Ravi, and Sutlej flowed through its territory. Following the partition of India in 1947, only the Sutlej and Beas remain within Punjab's boundaries, while the Ravi partially defines its western border.
- 5) That the Hon'ble National Green Tribunal (NGT) vide order dated 20.09.2018 passed in O.A. No. 673/2018 (News item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretches are now critically polluted: CPCB) has directed the States to prepare Action Plans for the polluted river stretches. The following 4 river stretches have been found polluted in the State of Punjab, the quality of which was found beyond Class-B (BOD <3mg/l and DO >5mg/l):
 - i. Sutlej (Roopnagar to Harike Bridge)
 - ii. Ghaggar (Mubarakpur to Sardulgarh)
 - iii. Kali Bein (Sultanpur Lodhi to confluence point of Beas)
 - iv. Beas (along Mukerian)
- 6) That the Government of Punjab in the Department of Science, Technology and Environment has prepared detailed Action Plans for river Sutlej, Beas and Ghaggar to achieve Class-B quality water. The said Action Plans have been approved by the Central Pollution Control Board. The progress of these Action Plans is being reviewed regularly by the District Environment Committee under the Chairmanship of respective Deputy Commissioners, River Rejuvenation Committee under the Chairmanship of Principal Secretary /Secretary,



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Department of Science, Technology & Environment, and the State Apex Committee under the Chairmanship of Chief Secretary, Punjab.

- 7) That it is relevant to mention here that the Punjab Pollution Control Board is carrying out surface water quality monitoring across two Rivers and drains in Punjab under the National Water Monitoring Program (NWMP) at 41 locations along Rivers of Punjab which includes ten monitoring stations along River Beas, 16 stations along River Sutlej.
- 8) That apart from the above, the Punjab Pollution Control Board in the year 2021 had installed 11 number Real Time Water Quality Monitoring Stations (RTWQMS) on the locations of River Sutlej and Beas in consultation and concurrence of the Central Pollution Control Board as under.

S.No.	River	Location
1	Sutlej	D/S Budha Nallah Sindhwa bet (On bridge connected Jagroan Jalandhar Road)
2	Sutlej	D/S East Bein (Makhu- Malsia Road at Village Gidder Pindi near Toll Plaza)
3	Sutlej	Harike Lake (Rajasthan Feeder)
4	Ghaggar	Bhankharpur Bridge
5	Budha Nallah	Kirpal Nagar, GT Road, Ludhiana
6	Budha Nallah	Village Jainpur, Ludhiana
7	Ghaggar	D/S Sagar para Drain (Khanuri Bdrge)
8	Ghaggar	D/S Patiala Nadi (Village Ratanheri near Gurdwara Sahib)
9	Sutlej	Ropar Headworks



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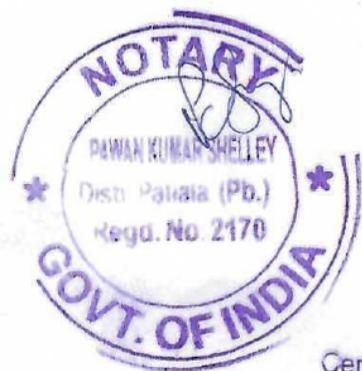
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10	Ghaggar	D/S (Sardulgarh Bridge)	Sardulgarh
11	Beas	Beas (Shri Hargobindpur)	

- 9) That further it is submitted that the progress of implementation of the River Action Plans is reviewed with focus on Status of water quality of polluted river stretches, Performance of all the Sewage Treatment Plants (STPs), Performance of Effluent Treatment Plants (ETPs), Performance of Common Effluent Treatment Plants (CETPS), Setting up of new STPs, Setting up of new CETPs, Reuse of Treated Waste Water.
- 10) That the last meeting of the River Rejuvenation Committee (RRC) to review the progress of River Action Plans in the State of Punjab was held under the Chairmanship of Administrative Secretary, Government of Punjab, Department of Science, Technology and Environment on 28.10.2025 wherein the representative officers of the stakeholder Departments had participated. The relevant proceedings of the meeting of the River Rejuvenation Committee are summarized herein below:

A) Status of Water Quality of Polluted River Stretches & Action Plans for Rejuvenation of River Stretches

- i) The Committee was informed that as per the latest report of CPCB (Sept. 2025) there are now only 2 Priority-I polluted river stretches in the Punjab namely Ghaggar (Mubarkpur to Sardulgarh) and Sutlej (Ludhiana to Harike) as compared to 5 polluted river stretches as per the CPCB Report 2022. Three (3) river stretches i.e. Sirsa, Swan and Kali Bein have been removed from the list of polluted river stretches of Punjab by CPCB in 2025 Report. The Committee noted the progress. w.r.t water quality of the 2 stretches of River Ghaggar and Sutlej for the month of September, 2025.



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- ii) The Committee was also informed that as per directions of the Ministry of Jal Shakti, Government of India issued vide DO Letter dated 07.03.2025 regarding updation of Action Plans, the draft Action Plans of River Sutlej and Ghaggar were prepared with the inputs of stakeholder depts/agencies. The same were circulated to all the concerned stakeholder Depts/Agencies vide Letter dated 23.09.2025 for their comments. The comments received from various stakeholder departments (PEDA, DRDP, Animal Husbandry, Forest, etc.) have been duly considered while preparing the draft Action Plans Further, the inputs received from PPCB have been also included in the Action Plan of River Sutlej.
- iii) After deliberation, the Committee approved both the Action Plans and directed that the same be placed in the next meeting of State Apex Committee for final approval before submitting to MoJS and CPCB.

B) Review of Monitoring of functioning of STPs in the catchment area

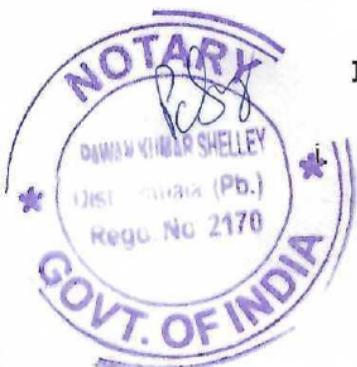
- i. The Committee noted the status regarding total sewage generation and treatment capacity of the State.
- ii. The Committee was informed that 60 STPs were monitored in Sept.25, and 15 were found to be non-compliant. 11 STPs were non-compliant only due to F.Coli.
- iii. The Committee took a serious note of the STPs failing only due to F.Coli and directed DLG to take action on priority in this regard. The Committee further directed PPCB to carry out regular monitoring of the STPs, which are failing repeatedly to keep a track on their performance.

C) Setting up of new STPS

I. STP status

The Committee noted that the 74 new STPs (373.7 MLD) are proposed

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to be setup in the State, out of which 44 STPs (210.5 MLD) are under construction, and the remaining 30 STPs (163.2 MLD) are under Tender (25) and DPR (5) Stage.

- ii. The Committee was informed that there is land issue in 5 proposed STPS. PWSSB informed that land has been identified in Dhuri (6.5 MLD) and efforts are underway to identify the suitable land in Zirakpur (22.5 MLD), Quadian (4 MLD), Ghagga (2 MLD) & Joga (2 MLD).
- iii. The Committee directed the DLG/PWSSB to expedite action on priority for 4 STPS to resolve the land issue

II. The Environmental Compensation (EC) for Non-Commencement & Non-Commissioning of STPs

- i. The Committee noted that EC of Rs. 659.85 Cr. (RS.202.95 Cr for non-commencement of STPs and Rs.456.90 Cr. for non-commissioning of STPs) has been imposed by PPCB to OLG for the period from 01.07.2020 to 31.12.2024, against which no EC has been deposited by DLG to PPCB.
- ii. PPCB informed that the details of the EC accumulated upto 30.06.2025 are being prepared and the same would be shared shortly.
- iii. The Committee directed DLG to take necessary action to deposit the EC amount with PPCB and also directed PPCB to update the EC up to 30.09.2025.

III. In-Situ remediation of Drains

- i) The Committee was informed that PPCB reported that the work is not completed in 12 ULBs out of 22 ULBs whereas, it was earlier informed by DLG that work of In-Situ remediation has been completed in all the 22 ULBs.
- ii) DLG informed that directions have been issued to the concerned ULBs to adopt improvement measures for efficient working of in-situ remediation works.



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- iii) The Committee further directed DLG to look into the matter regarding the efficient functioning of in-situ bio-remediation works in 12 ULBS.

IV. Current status of progress for bridging the gap in sewage & SWM

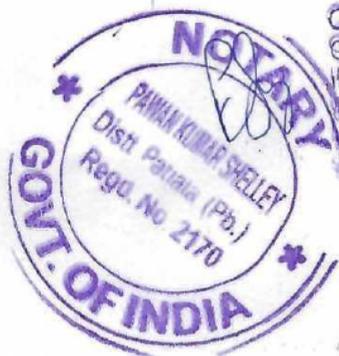
The Committee noted that the said matter is pending in the Hon'ble Supreme Court

D) Monitoring of Existing CETPS

- i. The Committee noted that 50 MLD & 40 MLD CETPs were found non-compliant in the month of Sept., 25. The samples of 15 MLD CETP were not taken by PPCB due to directions already issued to the concerned SPV u/s 33-A of Water Act, 1974 for not to discharge their treated effluent into Buddha Nallah or any other water body.
- ii. The Committee directed PPCB to monitor the CETP of 15 MLD for further action in the matter.

E) Setting up/Upgradation of New CETPS

- i. The matter for setting up of 0.15 MLD CETP at Jalandhar is sub-judice with next date of hearing as 03.12.2025.
- ii. Regarding the upgradation of 5 MLD CETP for Leather Complex, Jalandhar, the DIC informed that work has been started and would be completed by 31.03.2026.
- iii. A 2MLD CETP for Pharmaceutical Industries at Saidpura, Derra Bassi is under stabilization.
- iv. The Committee noted the progress.



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F) Monitoring of Functional ETPS

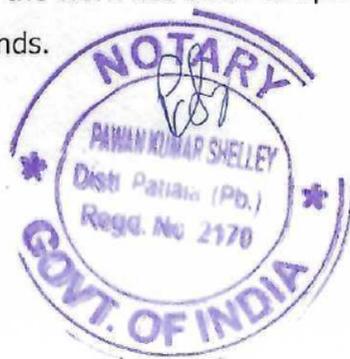
- i) The Committee noted that 30 ETPs were monitored out of total 314 ETPs and 4 ETPS (13%) were found non-compliant.
- ii) The Committee directed PPCB to take appropriate action against the non-compliant ETPs.

G) Setting up of Biogas Plants/ETPs for Management of Dairy Waste

- i. The Committee was informed by PEDDA that the existing CBG plant at Haibowal Dairy Complex, Ludhiana is working at 200 Tons/day capacity.
- ii. Further, for 300 TPD CBG plant at Haibowal dairy complex, Ludhiana, the pre-construction activities including soil investigation has been done and pre-feasibility Report is also approved
- iii. DLG informed that the alternative land is being explored near the Tajpur Dairy Complex, Ludhiana for setting up of 300 TPD Bio-Gas Plant.
- iv. It was further informed that the work of Jamsher Dairy Complex, Jalandhar has also not started due to public agitation against the Plant.
- v. The Committee noted that the work of ETPs (Haibowal & Tajpur Dairy Complex, Ludhiana and Jamsher Dairy Complex, Jalandhar) for management of liquid waste being generated from Dairies has been completed. However, Tajpur and Haibowal ETPs are facing operational issues due to the regular inflow of cow dung mixed with fodder leading to clogging of the screens of ETPs.
- vi. The Committee directed DLG to take up the matter with Municipal Corporation, Ludhiana for the efficient functioning of the ETPs.

H) Review of progress of Action Plan for Rejuvenation of Ponds

- i) The committee was informed that out of 15,446 ponds to be rejuvenated by DRDP, the work has been completed in 1113 ponds and under progress in 458 ponds.



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- ii) The Committee was informed by DLG that that out of the 114 urban ponds, the work for rejuvenation of ponds has been completed by DLG in 14 ponds, ongoing in 19 ponds and at Tender stage in 59 ponds. Further, work has not started in 13 ponds and not required in 9 ponds.
- iii) The Committee noted the progress and directed DRDP and DLG to share the timelines for the completion of ongoing and remaining works.

I) Reuse of Treated Wastewater of STPs

- i) The Committee was informed that against the target of 1519 MLD, DSWC has already completed the work regarding reuse of treated wastewater of STPs for irrigation purposes in 73 STPs (445.35 MLD).
- ii) DSWC informed that DPR for utilizing the treated wastewater of STPs of 5 towns has been prepared and under consideration of the Technical Committee of DSWC.
- iii) The Committee noted the progress made by DSWC to reuse the treated wastewater of STPs and directed DLG & PPCB to submit the updated plan/progress regarding their target reuse of treated wastewater of 52 MLD and 1.5 MLD, respectively.

J) Copy of the proceedings of the RRC meeting held on 28.10.2025

A copy of the proceedings of River Rejuvenation Committee (RRC) held on 28.10.2025 under the Chairmanship of Administrative Secretary, Department of Science, Technology and Environment is enclosed as **Annexure R-6/A**.

- 11) That in reply to the prayer made by the applicant before this Hon'ble Tribunal for issuance of directions to the respondents for submissions of detailed status report on the existing STPs, CETPs and identified sources of pollution in the catchment area of Punjab, Himachal Pradesh and Jammu and Kashmir, it is submitted that the issue with regard to the liquid waste discharge and other environmental issues is already pending before this Hon'ble Tribunal in Original Application no. 606 of 2018 and the case is listed for hearing on 06.02.2026.



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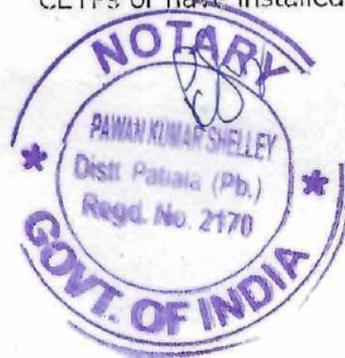
- 12) That as far as the issue of industrial discharge into rivers of the State of Punjab is concerned, the status is given herein below:

A) River Ravi

- i. River Ravi enters the State of Punjab after flowing through the State of Himachal Pradesh.
- ii. The water quality that enters in the State of Punjab is of Class-B.
- iii. River Ravi receives no industrial effluent discharge and it is not covered as a polluted stretch.
- iv. The water quality of class 'B' is maintained throughout the river course and is fit for bathing and drinking purposes after conventional treatment and disinfection.

B) River Beas

- i. To improve and maintain the quality of water in River Beas, Action plan for River Beas has been prepared and various measures have been taken.
- ii. The major source of pollution of River Beas is identified as discharge of domestic sewage. Total 15 number ULBs are located on the catchment area of River Beas of which the estimated sewage generation is about 83.4 MLD. For the treatment of domestic effluent, 22 number of STPs of total capacity 106.76 MLD have been installed. Further, 04 number STPs of capacity 10.7 MLD are under construction.
- iii. No industry is permitted to discharge its treated or un-treated effluent into River Beas or any drain leading to River Beas. All industries in the catchment area either have been connected to the CETPs or have installed captive treatment plant.



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- iv. There is improvement in water quality of River Beas, and its polluting stretch namely 'River Beas along Mukerian is now meeting the 'B' Class Water Quality Criteria and is no longer part of list of the polluted River stretches of Punjab.

C) River Sutlej

- i. River Sutlej enters the state of Punjab with water Quality as Class 'B' and maintain its quality till its confluence with Buddha Dariya at Village Walipur, after Crossing Ludhiana Town.
- ii. A quantum of 700 MLD discharge of treated effluent contributes to the river making its quality to class 'E'.
- iii. Subsequently, its quality improves to Class 'D' and finally to Class 'C' at Harike Pattan, after mixing with River Beas, showing relatively better conditions in the lower reach.
- iv. The water is being utilized in the State of Rajasthan through the canal systems and as per the CPCB criterion Class 'C' water is fit for human consumption after the conventional treatment.
- v. Buddha Dariya is contributing towards the pollution of River Sutlej as about 700 MLD of treated waste water of city is discharged into Budha Dariya which ultimately leads to River Sutlej.

Measures taken to reduce pollution in Budha Naliah

- i. Over the period of 5 years, the quality of River Sutlej has improved. Though, still it is in Class 'C' but improvement has been observed in critical parameters.
- ii. In various stretches of Sutlej, water quality has been improved from Class 'C' to 'B', whereas in some stretches it is improved from Class 'E' to 'D'.

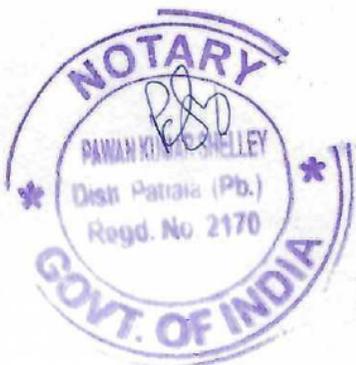


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- iii. As of now, 50 ULBs are discharging their wastewater into river Sutlej, a total of 82 STPs need to be installed out of which 69 STPs have already been installed.
- iv. 9 STPs are under installation and remaining 5 STPs are under various stages of planning for establishment.
- v. In Ludhiana City there are about 345 number of dyeing industries in District Ludhiana out of which 265 number industries falls in the catchment area of Buddha Dariya/ sewer network of Municipal Corporation Ludhiana and remaining 80 number units falls outside the Municipal limits of Ludhiana city which are discharging their treated water either onto land for plantation or have adopted Zero Liquid Discharge (ZLD) Technology.
- vi. Out of 265 number industries located in the catchment area of Buddha Dariya, 211 number industries have been connected with 3 CETPs within the limits of Municipal Corporation, Ludhiana.
- vii. Remaining 54 are large and scattered units and have installed their captive treatment plants. These units are not discharging effluent directly into Buddha Dariya and are disposing their treated effluents into the municipal sewer.
- viii. The Board is pursuing these 54 industries either to shift to CETP catchment area or outside MC limits with reuse of treated effluent for plantation or to reuse their treated effluent through advance technologies so as to stop their discharge into municipal sewer.

Establishment of Common Effluent Treatment Plants

For the treatment of wastewater of the dyeing Industries, 03 CETPs of total capacity 105 MLD have been installed at Ludhiana. The details regarding dyeing cluster, capacity of CETP, site of Installation, technology on which the CETP is based and existing member units are given herein below:



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Textile Dyeing Cluster of Ludhiana City	Capacity of CETP	Site of Installation	Based on Technology	Existing Member Units	Disposal of treated Wastewater
Bahadurke Road	15 MLD	Bahadurke Road	SBR	36	Budha Dariya
Tajpur Road	50 MLD	Tajpur Road	SBR	108	Budha Dariya
Focal Point	40 MLD	Tajpur Road	SBR	67	Budha Dariya
Total capacity	105 MLD		Total units	211	

It is pertinent to mention here that the issue relating to the functioning of CETPs of Ludhiana and discharge of their treated wastewater into Budha Nallah is pending before this Hon'ble Tribunal in Original Application no. 225 of 2022 titled as Nitin Dhiman v/s State of Punjab and Others and other connected matters. The cases are now listed for hearing before this Hon'ble Tribunal on 20.04.2026.

- 13) That appropriate action are being taken by the Punjab Pollution Control Board as well as the concerned departments of the State of Punjab in accordance with the provisions of the action plans prepared for protecting the rivers from the cause of pollution.
- 14) That the deponent may kindly be allowed to place on record the above short reply by way of affidavit on behalf of the Punjab Pollution Control Board (respondent no.6) in compliance to Order dated 28.10.2025 for kind consideration of this Hon'ble Tribunal.

Date: 23-01-2026

Place: PATIALA

Deponent


(Gurinderpal Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Head Office, Patiala
(On behalf of Respondent No. 6)

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This Documents has been registered
at Serial No. 61
This day of 23-01-2026



Verification:

I, the deponent above named, do hereby verify and state that the contents of the above affidavit are true and correct to the best of my knowledge and belief, as derived from the official record. No part of the above affidavit is false and nothing material has been concealed there from.

Date: 23.01.2026

Place: PATIALA

Deponent



(Gurinderpal Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Head Office, Patiala
(On behalf of Respondent No. 6)

Proceedings of River Rejuvenation Committee (RRC), held under the Chairmanship of Sh. Priyank Bharti, IAS, Administrative Secretary, Department of Science, Technology & Environment, Govt of Punjab to review the progress of River Action Plans through Video Conferencing on 28.10.2025 at 11.00 AM.

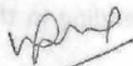
The List of Participants is attached at Annexure - I.

Agenda No. 1. Status of Water Quality of Polluted River Stretches & Action Plans for Rejuvenation of River Stretches

- (i) The Committee was informed that as per the latest report of CPCB (Sept,2025), there are now only 2 Priority-I polluted river stretches in the Punjab namely Ghaggar (Mubarkpur to Sardulgarh) and Sutlej (Ludhiana to Harike) as compared to 5 polluted river stretches as per the CPCB Report 2022. Three (3) river stretches i.e. Sirsa, Swan and Kali Bein have been removed from the list of polluted river stretches of Punjab by CPCB in 2025 Report. The Committee noted the progress w.r.t water quality of the 2 stretches of River Ghaggar and Sutlej for the month of September, 2025.
- (ii) The Committee was also informed that as per directions of the Ministry of Jal Shakti, Govt. of India issued vide DO Letter dated 07.03.2025 regarding updation of Action Plans, the draft Action Plans of River Sutlej and Ghaggar were prepared with the inputs of stakeholder depts./agencies. The same were circulated to all the concerned stakeholder Depts./Agencies vide Letter dated 23.09.2025 for their comments. The comments received from various stakeholder departments (PEDA, DRDP, Animal Husbandry, Forest, etc.) have been duly considered while preparing the draft Action Plans. Further, the inputs received from PPCB have been also included in the Action Plan of River Sutlej.
- (iii) After deliberation, the Committee approved both the Action Plans and directed that the same be placed in the next meeting of State Apex Committee for final approval before submitting to MoJS and CPCB.

Agenda No. 2. Review of Monitoring of functioning of STPs in the catchment area

- (i) The Committee noted the status regarding total sewage generation and treatment capacity of the State.
- (ii) The Committee was informed that 60 STPs were monitored in Sept,25, and 15 were found to be Non-Compliant. 11 STPs were non-compliant only due to F.Coli./
- (iii) The Committee took a serious note of the STPs failing only due to F.Coli and directed DLG to take action on priority in this regard. The Committee further directed PPCB to carry out regular monitoring of the STPs, which are failing repeatedly to keep a track on their performance.



Agenda No. 3. Setting up of New STPs**a) STP Status**

- (i) The Committee noted that the 74 new STPs (373.7 MLD) are proposed to be setup in the State, out of which 44 STPs (210.5 MLD) are under construction, and the remaining 30 STPs (163.2 MLD) are under Tender (25) and DPR (5) Stage.
- (ii) The Committee was informed that there is land issue in 5 proposed STPs. PWSSB informed that land has been identified in Dhuri (6.5 MLD) and efforts are underway to identify the suitable land in Zirakpur (22.5 MLD), Quadian (4 MLD), Ghagga (2 MLD) & Joga (2 MLD).
- (iii) The Committee directed the DLG/PWSSB to expedite action on priority for 4 STPs to resolve the land issue.

b) The Environmental Compensation (EC) for Non-Commencement & Non-Commissioning of STPs

- (i) The Committee noted that EC of Rs. 659.85 Cr. (RS.202.95 Cr for non-commencement of STPs and Rs.456.90 Cr. for non-commissioning of STPs) has been imposed by PPCB to DLG for the period from 01.07.2020 to 31.12.2024, against which no EC has been deposited by DLG to PPCB.
- (ii) PPCB informed that the details of the EC accumulated upto 30.06.2025 are being prepared and the same would be shared shortly.
- (iii) The Committee directed DLG to take necessary action to deposit the EC amount with PPCB and also directed PPCB to update the EC up to 30.09.2025.

c) In-Situ remediation of Drains

- (i) The Committee was informed that PPCB reported that the work is not completed in 12 ULBs out of 22 ULBs whereas, it was earlier informed by DLG that work of In-Situ remediation has been completed in all the 22 ULBs.
- (ii) DLG informed that directions have been issued to the concerned ULBs to adopt improvement measures for efficient working of *in-situ* remediation works.
- (iii) The Committee further directed DLG to look into the matter regarding the efficient functioning of in-situ bio-remediation works in 12 ULBS.

d) Current status of progress for bridging the gap in sewage & SWM

The Committee noted that the said matter is pending in the Hon'ble Supreme Court.



Agenda No. 4. Monitoring of Existing CETPs

- (i) The Committee noted that 50 MLD & 40 MLD CETPs were found non-compliant in the month of Sept., 25. The samples of 15 MLD CETP were not taken by PPCB due to directions already issued to the concerned SPV u/s 33-A of Water Act, 1974 for not to discharge their treated effluent into Buddha Nallah or any other water body.
- (ii) The Committee directed PPCB to monitor the CETP of 15 MLD for further action in the matter.

Agenda No. 5. Setting up/Upgradation of New CETPs

- (i) The matter for setting up of 0.15 MLD CETP at Jalandhar is sub-judice with next date of hearing as 03.12.2025.
- (ii) Regarding the upgradation of 5 MLD CETP for Leather Complex, Jalandhar, the DIC informed that work has been started and would be completed by 31.03.2026.
- (iii) A 2MLD CETP for Pharmaceutical Industries at Saidpura, Derra Bassi is under stabilization.
- (iv) The Committee noted the progress.

Agenda No. 6. Monitoring of Functional ETPs

- (i) The Committee noted that 30 ETPs were monitored out of total 314 ETPs and 4 ETPs (13%) were found non-compliant.
- (ii) The Committee directed PPCB to take appropriate action against the non-compliant ETPs.

Agenda No. 7. Setting up of Biogas Plants/ETPs for Management of Dairy Waste

- (i) The Committee was informed by PEDDA that the existing CBG plant at Haibowal Dairy Complex, Ludhiana is working at 200 Tons/day capacity.
- (ii) Further, for 300 TPD CBG plant at Haibowal dairy complex, Ludhiana, the pre-construction activities including soil investigation has been done and pre-feasibility Report is also approved.
- (iii) DLG informed that the alternative land is being explored near the Tajpur Dairy Complex, Ludhiana for setting up of 300 TPD Bio-Gas Plant.
- (iv) It was further informed that the work of Jamsher Dairy Complex, Jalandhar has also not started due to public agitation against the Plant.
- (v) The Committee noted that the work of ETPs (Haibowal & Tajpur Dairy Complex, Ludhiana and Jamsher Dairy Complex, Jalandhar) for management of liquid waste being generated from Dairies has been completed. However, Tajpur & Haibowal ETPs are facing operational issues due to the regular inflow of cow dung mixed

with fodder leading to clogging of the screens of ETPs.

- (vi) The Committee directed DLG to take up the matter with Municipal Corporation, Ludhiana for the efficient functioning of the ETPs.

Agenda No. 8. Review of progress of Action Plan for Rejuvenation of Ponds

- (i) The committee was informed that out of 15,446 ponds to be rejuvenated by DRDP, the work has been completed in 1113 ponds and under progress in 458 ponds.
- (ii) The Committee was informed by DLG that that out of the 114 urban ponds, the work for rejuvenation of ponds has been completed by DLG in 14 ponds, ongoing in 19 ponds and at Tender stage in 59 ponds. Further, work has not started in 13 ponds and not required in 9 ponds.
- (iii) The Committee noted the progress and directed DRDP and DLG to share the timelines for the completion of ongoing and remaining works.

Agenda No. 9. Reuse of Treated Wastewater of STPs

- (i) The Committee was informed that against the target of 1519 MLD, DSWC has already completed the work regarding reuse of treated wastewater of STPs for irrigation purposes in 73 STPs (445.35 MLD).
- (ii) DSWC informed that DPR for utilizing the treated wastewater of STPs of 5 towns has been prepared and under consideration of the Technical Committee of DSWC.
- (iii) The Committee noted the progress made by DSWC to reuse the treated wastewater of STPs and directed DLG & PPCB to submit the updated plan/progress regarding their target reuse of treated wastewater of 52 MLD and 1.5 MLD, respectively.

The meeting ended with Vote of Thanks to the Chair.

hand

List of Participants

1.	Department of Environment	Dr. Manish Kumar, IFS, Director Er. Pardeep Garg, Additional Director Dr. Gurharminder Singh, Joint Director
2.	Punjab Pollution Control Board	Er. R.K Ratra, CEE (Water)
3.	Punjab Water Supply Sewerage Board	Sh. Mukesh Garg, EIC Sh. Ashish Rai, Director Planning Mr. Rajinder Kaul, SDO
4.	Department of Local Government	Sh. Ravinder Garg, CE
5.	Department of Industries and Commerce	Sh. S.P. Singh, OSD
6.	Department of Water Resources	Sh. Sanchit, SDE (Drainage)
7.	Department of Housing & Urban Development	Sh. Ajay Garg, CE
8.	Department of Rural Development & Panchayat	Sh. Ranjeet Singh Shergill, SE
9.	Department of Water Supply & Sanitation	Sh. Rajesh Dubey, CE (North)
10.	Department of Soil & Water Conservation	Sh. G.S. Dhillon, DSCO
11.	Punjab Energy Development Agency	Sh. Sukhwant Singh, Manager

VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 413 OF 2025

IN THE MATTER OF:
ABHISHT KUSUM GUPTA

PETITIONER

Versus

UNION OF INDIA & ORS

RESPONDENTS

KNOWN ALL to whom these present shall come that I, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala, Punjab 147001

The above named Punjab Pollution Control Board do hereby appoint

DIWAN ADVOCATES

B-2, Defence Colony,
New Delhi-110024

Email: service@diwanadvocates.com

Tel No. +91 11 41046363 / 62

Mob8076293778

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorize him:
To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court, including High Court subject to payment of fee separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross objections or petition for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of Fee for each stages.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipt thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint or instruct any other legal practitioner authorizing him to exercise the power and authority hereby conferred on the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitutes in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remains unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The Fee settled is only for the above case and above court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the return of the same in any case whatsoever and if the case prolongs for more than three years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hands to these presents the contents of which have been understood by me/us on this 23 day of January, 2026

Accepted subjects to the terms of the fees.

ADVOCATE'S

I.H. JAFRI - D/96/83

DR. FARRUKH KHAN- D/616/07

KARAN SINGH -D/5514/20

SHAMSHAD SIDDIQUI- UP/24164/23

SIGNATURE'S

[Signature] 23/1/2026

[Signature]

[Signature]

[Signature]

CLIENT'S SIGNATURE'S

[Signature]

IDENTIFY THIS SIGNATURE:

